

FIR No. 558/2020
PS Shastri Park
State Vs. Monu @ Brijmohan & Ors.

17.12.2020

Proceedings conducted through Physical Hearing.

**An application moved on behalf of accused/applicant Monu @
Brij Mohan for release of Jamatalashi articles.**

Present: Ld APP for the State.

Applicant/accused with counsel.

Reply filed by IO.

Heard and perused.

IO/SHO, PS Shastri Park is directed to release the Jama Talashi
Articles as per seizure memo to applicant/accused against due acknowledgement.

Copy of this order be given dasti to applicant.

Application is disposed off accordingly.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
17.12.2020

FIR No. 192/2019
PS Shastri Park
State Vs. Nitin Kumar

17.12.2020

Proceedings conducted through Physical Hearing.

**An application moved on behalf of accused/applicant Nitin Kumar
for release of Jamatalashi articles.**

Present: Ld APP for the State.

Applicant/accused with counsel.

Reply filed by IO.

Heard and perused.

IO/SHO, PS Shastri Park is directed to release the Jama Talashi
Articles as per seizure memo to applicant/accused against due acknowledgement.

Copy of this order be given dasti to applicant.

Application is disposed off accordingly.



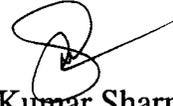
(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
17.12.2020

CIS No.
FIR No. 30/2020
PS G.Puri
State Vs. Unknwon
U/s 279/337 IPC

17.12.2020

Proceedings conducted through Physical Hearing.

Present: Ld. APP for State.
Ld. Counsel for applicant.
Copy of status report be shared with Ld. Counsel for applicant.
Application disposed off accordingly.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
17.12.2020

CIS No.
FIR No. 0536/2020
PS Gokalpuri
State Vs. Shadab

17.12.2020

Proceedings conducted through Physical Hearing.

**This is an application for grant of bail under Section 437 Cr.P.C.
moved on behalf of applicant/accused Shadab.**

Present: Ld. APP for the State.

Ld. Counsel for applicant/accused.

Application seen. Submissions heard. Reply of IO also perused.

It is stated by the Counsel for accused that accused has been falsely implicated in the present case and has nothing to do with the commission of alleged offence. It is stated that applicant/accused is the sole bread earner of his family having one year old female child, wife and old aged widow mother. It is requested that the accused be admitted to bail.

Ld. APP for the state has strongly opposed the bail application by stating that as per reply filed by IO, accused has previous involvement in other matters.

I have heard the submissions and perused the record the accused has been previously involved in other offences and is a habitual offender. The court does not deem it appropriate to allow the application of the applicant at this stage. Application accordingly stand **dismissed**.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused.

Copy dasti.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
17.12.2020

CIS No.
FIR No. 0559/2020
PS Shastri Park

State Vs. Sameer Ansari @ Saheed Ansari

17.12.2020

Proceedings conducted through Physical Hearing.

This is an application u/s 437 Cr.P.C. on behalf of applicant/accused Sameer Ansari.

Pr: Ld. APP for State.

Ld. Counsel for applicant/accused.

It is stated that the applicant/accused has been falsely implicated in the present case and the applicant/accused has nothing to do with the present FIR.

It is further stated that the complainant and accused are known to each other and due to some dispute, the complainant has filed the present false FIR against the applicant/accused. It is further stated that the applicant/accused is having clean antecedents and nothing has been recovered from him. It is prayed that the present accused/applicant be released on bail.

Reply has been filed on behalf of IO/SI Satish Kumar.

Ld. APP for State has opposed the bail application by stating that from the reply filed by IO/SI Satish Kumar, recovery in the present matter is yet to be effected and one of the accused namely Aftab is still to be apprehended in the present case. It is further submitted that the applicant/accused has no permanent address in Delhi and there are chances that he may jump the bail.

Submissions heard. Record perused.

As per the record, the accused has been arrested at the instance of



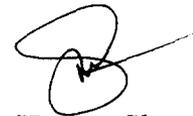
the complainant from Shastri Park red light. Further, the accused has been in custody since 24.11.2020 and no recovery has been done from the accused/applicant. It is also to be noted that the accused is not stated to be involved previously in any offence.

Considering the entire circumstances and the fact that there is no previous involvement of the applicant/accused and that despite considerable period of custody, nothing has been recovered from the applicant/accused, the court is of the considered view that applicant/accused may be admitted to bail subject to furnishing of bail bond in the sum of Rs.20,000/- with one surety of like amount and subject to the following conditions:-

- (i) that he shall not threaten or influence the witnesses.
- (ii) that he shall join the investigation as and when he is called upon by the IO.
- (iii) that he shall not tamper with evidence.
- (iv) that he shall appear before the court on each and every date of hearing.

Copy of this order be also sent to the jail superintendent concerned through what's app, e-mail and any other e-mode with immediate effect for information and necessary action on his part.

Copy of this order be also given dasti.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
17.12.2020

17.12.2020

Proceedings conducted through Physical Hearing.

This is an application of applicant for releasing vehicle under application on superdari.

Present: Ld. APP for the State.

Ld. Counsel for applicant alongwith applicant.

Report of IO perused.

The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL-1RZ-0277** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;
4. The photographs should be attested and counter signed by the

complainant, accused as well as by the person to whom the custody is handed over and the applicant;

5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;

6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
17.12.2020

CIS No.
FIR No. 252/2020
PS Gokalpuri
State Vs. Sufiyan

17.12.2020

Proceedings conducted through Physical Hearing.

This is an application for surrender-cum-bail on behalf of applicant/accused Sufiyan.

Present: Ld. APP for State.

Accused with counsel.

It is stated that accused was released on 03.05.2020 for 45 days by the Jail Authority due to spread of Covid-19. It is further stated that the interim bail was extended on 18.06.2020 for 15 days and on 03.07.2020 for 45 days and it was further extended upto 17.08.2020. It is further stated that the interim bail was further extended for 45 days till 01.10.2020 and thereafter it was extended for 60 days till 02.12.2020.

It is stated that the accused is ready to surrender himself today in the court. It is prayed that the accused be released on bail as nothing has been recovered from him. No fruitful purpose would be served by keeping the accused in judicial custody.

The present application has been vehemently opposed by Ld. APP for the State. It is submitted that the interim bail of the accused has expired on 02.12.2020 and accused was supposed to surrender on 02.12.2020. However, the accused has not surrendered himself on the said date and after lapse of 15 days filed the present application. No reasons have been mentioned as to why the surrender was not done on 02.12.2020.

Considering the above said conduct of accused/applicant, the court is not inclined to grant bail to the applicant/accused. The application is accordingly disposed off. The accused is directed to be taken into custody.

At this stage, an application for 14 days JC remand of accused moved on behalf of IO concerned.

Considering the reasons stated in the application, application is disposed off with direction that accused be sent to JC for 10 days. It is directed that the accused be produced before the Ld. Jail Duty MM after expiry of 10 days. Copy of this order be given dasti to the Ld. Counsel for applicant/accused.

Copy of this order be also given dasti to IO concerned as well as to the Ld. Counsel for applicant/accused.



(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
17.12.2020